## HIGH COURT OF TRIPURA AGARTALA

No.F.44(1)(c)-HC/2021/ 13986

3rd July, 2021

## ORDER

The High Court reviewed the present situation of corona virus in the State and also took note of the lock-down restrictions contained in the latest Government resolution dated 2<sup>nd</sup> July, 2021. Considering the situation the High Court in partial modification of the present arrangement has decided as under:

#### For the High Court:

The High Court shall continue to function through virtual mode of hearing cases subject to following changes :

- (i) The Registry shall accept filing of all urgent as well as non-urgent cases till 3.00 pm on all working days;
- (ii) The High Court shall take up hearing of all urgent as well as nonurgent cases of Part-I as well as Part-II i.e. Admission as well as final hearing of the cases notified on a given day. Such hearing however shall not go beyond 3.00 pm;
- (iii) The Registry shall notify all cases of Part-I and Part-II for hearing according to the turn;
- (iv) The Registry shall function till 5.00 pm.

# For the District Courts (including Family Courts):

- All the Judicial Officers shall attend the court every day;
- (ii) The District Courts (including Family Courts) shall take up hearing of all urgent as well as non-urgent cases except those cases where witnesses are required to be examined or where presence of parties in large number is necessary. Such hearing however shall not go beyond 3.00 pm;

- (iii) In the court room only those lawyers whose case is taken up for hearing shall be allowed to enter. Rest of the lawyers who may be waiting for the turn of their cases may wait outside the court rooms but by wearing masks and maintaining social distance. In particular, the lawyers are requested not to crowd the bar rooms and other common places;
- (iv) The lawyers are requested not to call the parties and litigants to the court unless their presence is absolutely necessary;
- (v) The District Judges as well as the Judges, Family Courts of the Districts shall at their discretion summon so much of the staff as is necessary for operationalising this system;
- (vi) The Registry of the District Courts (including Family Courts) shall function till 5.00 pm.

This arrangement shall come into effect from 5.7.2021 and shall continue till 1<sup>st</sup> August, 2021 unless modified or recalled sooner.

By order,

Sd/-

(D. M. Jamatia) Registrar General

### No.F.44(1)(c)-HC/2021/ 13987-14053

3rd July, 2021

### Copy to:

- 01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
- 02. The Registrar Generals of all High Courts in India;
- 03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
- O4. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
- O5. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
- 06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;

- 07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
- 08. The Advocate General, Tripura, Agartala;
- 09. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
- 10. The Chairman, Bar Council of Tripura, Agartala;
- 11. The Govt. Advocate, High Court of Tripura, Agartala;
- 12. The Secretary, High Court Bar Association, Agartala;
- 13. The Secretary, Tripura Bar Association, Agartala;
- 14. The Assistant Solicitor General of India, Govt. of India, Agartala;
- 15. The Public Prosecutor, High Court of Tripura, Agartala;
- 16. The LR & Secretary, Law, Govt. of Tripura, Agartala;
- The District & Sessions Judge, Gomati District, Udaipur/Khowai District, Khowai/North Tripura District, Dharmanagar/Dhalai District, Ambassa/Sepahijala District, Sonamura/West Tripura District, Agartala/Unakoti District, Kailashahar/South Tripura District, Belonia for information. They are requested to circulate the same amongst all the Presiding Officers under their respective judgeships for their information. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
- The Judge, Family Court, Udaipur, Gomati District/Khowai, Khowai District/Agartala, West Tripura District/Dharmanagar, North Tripura/Kailashahar, Unakoti District/Sonamura, Sepahijala District/Ambassa, Dhalai District/Belonia, South Tripura for information. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information;
- 19. The Registrar (Vigilance), High Court of Tripura, Agartala;
- 20. The Registrar (Judicial), High Court of Tripura, Agartala;
- 21. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
- The Member Secretary, Tripura State Legal Services Authority, Agartala;
- The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;
- The Joint Registrar, High Court of Tripura, Agartala;
- 25 The Deputy Registrar(s), High Court of Tripura, Agartala;
- The Chief Librarian, High Court of Tripura, Agartala;
- The Assistant Registrar(s), High Court of Tripura, Agartala;
- 28. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;
- All the Superintendents, High Court of Tripura, Agartala;

- 30. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
- 31. The Court Master(s), High Court of Tripura, Agartala;
- 32. The Bench Clerk(s), High Court of Tripura, Agartala;
- 33. Notice Board of the Court-house; and

34. Order File.

Registrar General